

REVISED

ITEM NO.28+69

COURT NO.4

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Item No.28:

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51616/2024

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 2258/2018 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MEWA LAL

Respondent(s)

**(IA No. 39559/2025 - CONDONATION OF DELAY IN FILING
IA No. 39564/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 39560/2025 - EXEMPTION FROM FILING O.T.)**

With

Item No.69:

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51501/2024
[TO BE TAKEN UP ALONG WITH ITEM NO. 28 I.E. D.No. 51616/2024]
IA No. 45074/2025 - CONDONATION OF DELAY IN FILING
IA No. 45072/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 45075/2025 - EXEMPTION FROM FILING O.T.)**

Date : 21-02-2025 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN**

For Petitioner(s) :

**Mr. K Parmeshwar, Sr. A.A.G.
Mr. Yasharth Kant, AOR
Ms. Chitransha Singh Sikarwar, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.**

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official
translation are allowed.

Delay condoned.

Leave granted.

There shall be action under Section 390 of the Code
of Criminal Procedure, 1973 corresponding to Section 431
of the Bhartiya Nagarik Suraksha Sanhita, 2023.

However, we make it clear that the respondents shall
be released forthwith on appropriate bail by the Trial
Court.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

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For Petitioner(s) :

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Mr. Yasharth Kant, AOR
Ms. Chitransha Singh Sikarwar, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official
translation are allowed.

Delay condoned.

Leave granted.

There shall be action under Section 319 of the Code
of Criminal Procedure, 1973 corresponding to Section 431
of the Bhartiya Nagarik Suraksha Sanhita, 2023.

However, we make it clear that the respondents shall
be released forthwith on appropriate bail by the Trial
Court.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER